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NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/12/2016 AT 10.30 AM

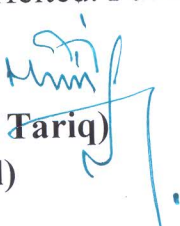
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

COMPANY APPLICATION NO. :
PETITION NUMBER : TCP/153/2016
NAME OF THE PETITIONER(S) : C. Ganapathy & 3 others
NAME OF THE RESPONDENT(S) : M/s Edison Global Solutions Private Limited & 4 others
UNDER SECTION : 397/398, 402, 403

S.No.	Name (in Capital)	Represented by	Signature
1.	R. SARAVANAN For M/s. SAI BHARATH SRI LAKSHMI	Respondent 2 x 4	
A	ABDUL RAHMAN (Proxy Counsel) (for) Ramani Shanker	for Petitioner	

ORDER

Counsel for petitioner present and prayed time for filing copies of newspaper publication showing the proof of service of notice on R3 to R5 as per the previous order of the Tribunal. Counsel representing R2 & R4 filed fresh vakalat with the consent of the previous counsel on record. As seen by the orders dated 2.11.2016, there was a specific direction to file counter for R2 & R4 failing which the right to file counter shall be forfeited. But in view of the request of the counsel to file vakalat for R2 & R4, we are inclined to grant another opportunity subject to the payment of cost of Rs.2000/- to the other side to file the counter by the next date of hearing, failing which the right of filing counter shall be forfeited. Put up on **02.01.2017 at 10.30 A.M.**


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)